

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.3679
TO BE ANSWERED ON 27.03.2018

**REVIVAL OF DISTRESSED ASSETS OF STRANDED
THERMAL POWER PLANTS IN GUJARAT**

3679. DR. T. SUBBARAMI REDDY:

Will the Minister of **POWER**
be pleased to state:

- (a) whether Central Government advised Government of Gujarat and imported coal-based power producers to find a way for reviving stranded thermal power projects in the State;
- (b) if so, the details thereof;
- (c) whether banks have been suggested to de-stress the assets of stranded thermal power projects, if so, the outcome thereof; and
- (d) whether distressed assets of thermal power projects in other States would also proposed to be revived in the same way, if so, the details thereof?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER AND
NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (d) : Power Purchase Agreement (PPA) entered between the procurers and developers are legally enforceable contracts between the parties and are governed by the relevant provisions of the said contract and Ministry of Power has no locus standi in this regard. Ministry of Power acts as a facilitator so that all the stakeholders (Developers, Procurers and Banks) are able to deliberate on and resolve the issue amicably.
